

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP 82/NCLT/AHM/2018


Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2019.**

Name of the Company: NCM-Shoava Engineers Pvt. Ltd.

Section of the Companies Act: Section 55(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MOHAMMED ARKAM Ct. SHAIKH	ADV.	Applicant	
2.				


ORDER

The Petitioner is represented through their respective Learned Counsel(s).


Ld. Lawyer appearing on behalf of petitioner has filed an Affidavit showing their no objection/ approval with the matter connected with issuance of 10% Non-cumulative redeemable Preference Shares to the holders of existing Redeemable Preference Shares against redemption of existing Redeemable Preference Shares.

Heard the arguments of Learned Counsel for the petitioner

The order is reserved.


MANORAMA KUMARI
MEMBER (JUDICIAL)

Dated this the 28th day of February, 2019.


HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)